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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.22/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company		Impact Event Management -Vs- Garodia Automobile Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Sushanta Dutta -
Arijit Ghoshal.

} Petitioner.

Arijit Ghoshal
Adm.

2. Pawan Kumar Tajodia Respondent

Pawan
1/2/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has filed Vakalatnama along with the Board Resolution, which may be taken on record.

Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed with a copy in advance to the opposite party.

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List it on 28/02/2018 for admission.

<p style="text-align: center;">Sd</p> <p>(Jinan K.R.) Member (J)</p>	<p style="text-align: center;">Sd</p> <p>(V.P.Singh) Member (J)</p>	<p style="text-align: center;">Sd</p>
<p>Signature with date</p>	<p>Appearing on behalf of</p>	<p>Name & Designation of Authorized Representative (in CAPITAL LETTERS)</p>